IN THE HIGH COURT FOR THE STATE OF TELANGANA AT HYDERABAD

FRIDAY, THE FOURTEENTH DAY OF FEBRUARY TWO THOUSAND AND TWENTY FIVE

PRESENT

THE HONOURABLE THE ACTING CHIEF JUSTICE SUJOY PAUL

CIVIL REVISION PETITION NO: 847 OF 2025

Petition under Article 227 of the Constitution of India aggrieved by the order dated 05-09-2024 passed in I.A.No. 206 of 2021 in O.S.No. 1913 of 2018 on the file of the XX Junior Civil Judge, City Civil Court, Hyderabad.

Between:

1. Praveen Parker, s/o N.B. Parker, aged About 59 years, occ. Retired Private Employee, r/o Flat No. 101, Himagri Avenue Apartment, No. 38, OM Nagar Gudimalkapur, Hyderabad.
2. Daniel Paker S/o N.B. Parker, aged about 49 years, occ. Private Employee, r/o 303 Sriram Apartments, Balaji Nagar, Rethi Bowli, Gudimalkapur, Hyderabad.

...PETITIONER (PETITIONERS/PLAINTIFFS)

AND

1. Mathews Peter, s/o not known to the Petitioner aged major, occ. Secretary r/o D.No. 5-8-331, Methodist Hidustani Church, Chapel Road, Nampally, Hyd.
2. Rev. Ashok Sawiker s/o not known to the Petitioner, aged major, occ. Pastor, r/o D.No. 5-8-331, Methodist Hidustani Church, Chapel Road, Nampally, Hyd.

...RESPONDENTS (RESPONDENTS/DEFENDANTS)

Counsel for the Petitioners: Sri Naresh Kumar Neemkar

Counsel for the Respondents: -

The Court made the following: ORDER

THE HON'BLE THE ACTING CHIEF JUSTICE SUJOY PAUL

CIVIL REVISION PETITION No.847 of 2025

ORDER:

Sri Naresh Kumar Neemkar, learned counsel for the petitioners, fairly submits that there exists a remedy of appeal against the impugned order dated 05.09.2024 passed by the learned XX Junior Civil Judge, City Civil Court, Hyderabad, in I.A.No.206 of 2021 in O.S.No.1913 of 2018 and the petitioners intend to avail the same.

2. The prayer is allowed.

3. Accordingly, the civil revision petition is **disposed of** by reserving the liberty to the petitioners to avail the aforesaid remedy.

4. The certified copy of the impugned order be returned to the petitioners for availing the said remedy. If petitioners avail the appropriate remedy, the time consumed in this proceeding shall not be counted for the purpose of limitation. No costs.

Interlocutory applications, if any pending, shall also stand closed.

Sd/- A.V.S. PRASAD
ASSISTANT REGISTRAR

//TRUE COPY//

SECTION OFFICER

To,

1. The XX Junior Civil Judge, City Civil Court, Hyderabad.
2. One CC to Sri Naresh Kumar Neemkar Advocate [OPUC]
3. Two CD Copies

VH/PSL

HIGH COURT

DATED: 14/02/2025



ORDER

CRP.No.847 of 2025

DISPOSING OF CRP

(5)
Kyr
16/4/25